

THE MADRAS ESTATES LAND (ODISHA AMENDMENT) ACT, 1945

(1st November 1945)

AN ACT TO AMEND THE MADRAS ESTATES LAND ACT, 1908, IN ITS APPLICATION TO THE PROVINCE OF ODISHA.

Preamble.

WHEREAS it is expedient to amend the Madras Estates Land Madras Act, 1908, in its application to the Province of Orissa for the Act I of 1908. purpose hereinafter appearing;

AND WHEREAS the Governor of Orissa has, by a Proclamation under section 93 of the Government of India Act, 1935, assumed to himself all powers vested by or under the said Act in the Provincial Legislature;

NOW, THEREFORE, the Governor of Orissa, in exercise of the legislative powers assumed to himself by the Proclamation aforesaid, hereby enacts as follows:-

Short title and com-

- 1. (1) This Act may be called the Madras Estates Land mencement, (Orissa Amendment) Act, 1945.
 - (2) It shall be deemed to have come into force on the 18th June 1945.

Temporary amendment of section 172, Madras Act I of 1908.

- 2. During the period of two years commencing on the 18th June 1945, the Madras Estates Land Act shall have effect as if in section 172 thereof-
- (a) for the words "two years" wherever they occur the words "six years" had been substituted, and
- (b) after the proviso the following further proviso had been inserted, namely :-
- "Provided further that every application for a direction under this section made after two years from the date of final publication or republication, as the case may be, shall be dismissed.'